

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR A A ESTATES PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Latakisan Constructions Private Limited CIN: U45201MH2014PTC253842
2.	Address of the registered office	Rajat Sankul, Rambag Road S T Stand, Ganeshpeth, NAGPUR – 440 018
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Rajat Sankul, Rambag Road S T Stand, Ganeshpeth, NAGPUR – 440 018 Bus Station Area: Wing A- Ground floor which comprises Ticket counter, Restaurant, Courier and Transport office Wing A- First floor, which comprises of 6 Personalized waiting area bearing No FW-A, FWB, FW-C, FW-D, FW-E, FW-F. Hotel Area: 1. Wing C- 41.5% Share in Hotel building comprising of two basements, ground floor and 4 upper floors, and terrace having a built-up area of 4871.14 sq. mtr.
5.	Installed capacity of main products/ services	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue of 1,76,61,893/- in Financial Year 2022-23.
7.	Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com

10.	Last date for receipt of expression of interest	12/01/2024
11.	Date of issue of provisional list of prospective resolution applicants	22/01/2024
12.	Last date for submission of objections to provisional list	27/01/2024
13.	Date of issue of final list of prospective resolution applicants	06/02/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11/02/2024
15.	Last date of submission of resolution plans	12/03/2024
16.	Process email id to submit EOI	cirp.latakisan@gmail.com

Notes: 1. The Resolution Professional is in the process of filing an Interlocutory Application (“IA”) before Hon’ble National Company Law Tribunal (“NCLT”), Mumbai, for extension of CIRP period. This Form G is subject to approval of the IA by Hon’ble NCLT.

Sd/-
Prasad Dharap
Resolution Professional of Latakisan Constructions Private Limited
IBBI/IPA-001/IP-P00702/2017-2018/11228
AFA No.: AA1/11228/02/191224/106639
Plot No. 47, “Prasad”,
New Ramdaspath, Nagpur – 440 010
Email ID: cirp.ecomaister@gmail.com
Date and Place: Nagpur 28/12/2023

**GOVERNMENT OF GUJARAT
ROADS & BUILDINGS DEPARTMENT
ONLINE BID (TENDER)
NOTICE NO. 5 OF 2023-24 - Second Attempt**

Online Bids are invited on behalf of the Government of Gujarat by the Executive Engineer, State Road Project Division, Vadodra, Room No. 709, 7th floor, E-Wing, Kuber Shavan, Kothi, Vadodra-390001 for "Consultancy Services for Formulation of High Priority - Long Term Road Development Programme". RFP documents can be downloaded from e-procurement portal of <https://tender.nprocure.com>

1. Documents can be downloaded	From 26/12/2023 to 03/01/2024 up to 12.00 Hours (IST)
2. Last date & time for submission	03/01/2024 up to 12:00 Hours (IST)

The Competent Authority reserves the right, to reject all or any bid without assigning any Reasons therefor.

(INF-VAD-1182-23-24)

BRUHAT BENGALURU MAHANAGARA PALIKE
Office of the Senior Assistant Director of Horticulture (Yalahanka Zone),
BMP, Anurathal, Byatalayanganur, Bangalore - 560 092.

No.BMP/YS/AD/HP/147/2023-24 Date:22.12.2023

CORRIDGUM

Ref.:Tender Notification No.: SADH(YLK)/TENDER/01/2023-24 Date:08.12.2023 with reference to the above tender notification, the calendar of events for the tenders have been extended as follows due to technical reasons.

Particulars	Published Date	Revised Date
Last date & time for receipt of bids in online portal	28.12.2023 upto 4.30 p.m.	06.01.2024 upto 4.30 p.m.
Opening of Technical bid	01.01.2024 at 11.30 a.m.	06.01.2024 at 11.30 a.m.
Opening of Financial bid	After approval of technical bid	After approval of technical bid

All other terms & conditions remains the same.

Sd/- Senior Assistant Director of Horticulture (Yalahanka Zone)

Indian Overseas Bank
Hinganghat, Dist. Warananagar, Maharashtra 423001
Contact No: 0713-249456 Email: info@ioab.in

POSSESSION NOTICE-SYMBOLIC (For immovable property) (Rule 81)

Whereas the undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(1) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued in pursuance of the said Act, 2002, calling upon the borrowers (mortgagors/guarantors M/s Sri Sai Electricals, Prop. Mr. Prabhakar Kawadji) Mungse, in front of Nrikhade Complex, Nandori Square, Sant Tukdoji Ward, Hinganghat, Dist. Warananagar, Maharashtra-423001 (hereinafter referred as "borrowers") to repay the amount mentioned in the notice being Rs.6,88,015.00 (Rupees Six Lakh Eighty Eight Thousand Fifty One only) as on 19.06.2023 with further interest at contractual rate, charges etc., till the date of realization of the said amount, 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(1) of the said Act read with Rule 8 of the said Rules on this 22nd day of December of the year 2023.

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of Rs.13,22,14,00,00 (CC under IOB SME EASY Scheme & FTL facilities only) as on 19.06.2023 with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is Rs.3,35,78,80.00 (CC under IOB SME EASY Scheme & FTL facilities only) with further interest at contractual rates & rests, charges etc., till date of payment.

(3) The borrower's attention is invited to provisions of sub-section (B) of the Section 13 of the Act, in respect of time available for redemption of the secured debt.

Description of the immovable property

All that piece and parcel of open Plot No. 18, Field Survey No. 108, Mouza No.103, Mouza: Pimpalgaon, PH. No. 34, admeasuring 183.75 Sqm situated at Satefal Road, Near PRP Lawn, Hinganghat, Sant Tukdoji Ward, Talika Hinganghat Dist. Warananagar, Maharashtra-423001 owned by Mr. Prabhakar Kawadji, Manager and the property is bounded as under: To the East - 6 Mtr. Wide Lorry Road, To the West - Vacant Plot No. 19, To the North - Vacant Plot No. 17, To the South - Survey No. 107 demarcated Road.

Date: 22.12.2023
Place: Hinganghat
Authorised Officer
Indian Overseas Bank

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR LATAKISAN CONSTRUCTIONS PRIVATE LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT MUMBAI, MAHARASHTRA (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with CIN, UIC No.	Latakisan Constructions Private Limited (CIN: U45401MH2019PT233842)
2. Address of the registered office	Rajat Sarkar, Ramnagar Road S T Stand, Ganeshgho, NAGPUR - 440 018
3. UIC of website	Not available
4. Details of place where majority of fixed assets are located	Rajat Sarkar, Ramnagar Road S T Stand, Ganeshgho, NAGPUR - 440 018 Hotel Area: Wing A Ground floor which comprises kitchen, Restaurant, Courier and Transport office, and terrace having a built-up area of 4873.14 sq. mt.
5. Installed capacity of main products/ services	Can be sought by sending Resolution Professional ctp.latakisan@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Total Revenue of 1,76,61,893/- in Financial Year 2022-23.
7. Number of employees/ workmen employed as on last date	Company does not have any employees on roll as per records available with RP
8. Further details including list available financials including (with schedules) of two years lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending Resolution Professional ctp.latakisan@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:	Can be sought by sending Resolution Professional at: ctp.latakisan@gmail.com
10. Last date for receipt of expression of interest	12/01/2024
11. Date of issue of provisional list of prospective resolution applicants	22/01/2024
12. Last date for submission of applications to prospective resolution applicants	27/01/2024
13. Date of issue of final list of prospective resolution applicants	06/02/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11/02/2024
15. Last date of submission of resolution plans	12/03/2024
16. Process email id to submit EOI	ctp.latakisan@gmail.com

Notes: 1. The Resolution Professional is in the process of filing an Interlocutory Application (IA) before Hon'ble National Company Law Tribunal ("NCLT"), Mumbai, for extension of CRP period. This Form G is subject to approval of the Hon'ble NCLT.

Prasad Dhanraj
Resolution Professional of Latakisan Constructions Private Limited
IBB/PA/OL/PP/007/02/2017-2018, 11228
AFA No. ANJ/11228-02/19/24/026939
CIN: U45401MH2019PT233842
Email: info.cpaeamaster@gmail.com Date and Place: Nagpur 28/12/2023

REPCO HOME FINANCE LIMITED
NAGPUR BRANCH: No. Block No. 2, Mazanine Floor/ Lobby Floor, Besides IDBI bank, Mangalwani Complex, Sadar, Nagpur-440001

E - AUCTION SALE NOTICE

Sale of Immovable Properties Mortgaged to Repco Home Finance Ltd. Under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Whereas the Borrowers & Co-Borrowers having borrowed monies from Repco Home Finance Limited, Nagpur Branch and the details of the liability is furnished hereunder. Whereas the Company has issued Notice Under SAFESI Act and the Authorised Officer has taken Possession of the secured debt in pursuance of the said Act, 2002, calling upon the borrowers (mortgagors/guarantors) to repay the amount mentioned below and the Company now has decided to sell the properties under section 8 & 9 of the Security Interest (Enforcement) Rules, 2002. "As is where is condition" and "As is what is condition".

DATE AND TIME OF E - AUCTION: 30.01.2024, Time: 11.00 a.m. - 12.00 p.m.
(with unlimited auto extension of 5 minutes)

Last Date & Time for submitting E-Tenders : 29.01.2024 at 4.00 p.m.

SI.No.1: Borrower: Mr.Prakash Wandhare, S/o. Dnyaneshwar B Wandhare. Co-Borrower: Mrs.Sapana Prakash Wandhare, S/o. Prakash Wandhare, Demand Notice Date: 06-12-2023, Amount claimed as per Demand Notice (Loan Account Nos. 169181000921 & 169181000943) being Rs.40,31,917 & Rs.7,37,290/- as on 06-12-2023 together with further interest, costs and expenses. Possession Taken Date: 15-09-2021, Present Outstanding Amount: Rs.11,53,765/- & Rs.72,94,869/- as on 07-12-2023.

DESCRIPTION OF PROPERTY: All that Piece and Parcel of land bearing Plot No. 136, admeasuring total area of 139.35 Sq. Mts. (1500 Sq. Ft.) out of Kfn. Nos. 153, of Mouza: Narsala, NMC Mouza No. 50/196, Ward No. 77, within the limits of Gram Panchayat Narsala & Nagpur Municipal Corporation, Nagpur and the said plot is bounded as under: East: By Plot No. 135, West: By Plot No. 137, North: By Plot No. 141, South: Road.

RESERVE PRICE: Rs.89,19,00,000/- EMD (10% of Reserve Price): Rs.8,91,90,000/- Minimum Bid Increment Amount: 75,000/-

SI.No.2: Borrower: Mr.Sachin Bateshwar, S/o Mr.Hariram. Co-Borrower: Mrs.Neeta Bateshwar, W/o Mr. Sachin Bateshwar, Co-Borrower: Mr.Sandip Bateshwar, S/o Mr.Hariram, Demand Notice Date: 23-06-2023, Amount claimed as per Demand Notice (Loan Account Nos. 169181000986 & 169181000987) being Rs.16,22,218/- & Rs.16,22,218/- as on 18-06-2023 together with further interest, costs and expenses. Possession Taken Date: 09-11-2023, Present Outstanding Amount: Rs.16,65,494/- & Rs.4,38,206/- as on 07-12-2023.

DESCRIPTION OF PROPERTY: All that piece & parcel of House Property bearing Southern Plot No.255 admeasuring about 69.72 Sq.Mtr (750 Sq Ft.) & 130.25 Admeasuring about 69.72 Sq.Mtr (750 Sq Ft) covering Built - up area of 69.72 Sq.Mtr. 162.774 Sq.Mts located around survey No.3802, Ph.No.22, bearing Mouza Patigawar, situated within the District Grampanchayat Patigawar Taluka Ramtek and District Nagpur. The said Plot No.255 Boundaries are as under: East: Shiv of Heli Gaon, West: Layout Road, North: Plot No.256, South: Plot No.254, The Plot No.256 Boundaries are as under: East: Shiv of Heli Gaon, West: Layout Road, North: Plot No.257, South: Plot No.255.

RESERVE PRICE: Rs.23,00,00,000/- EMD (10% of Reserve Price): Rs.2,30,00,000/- Minimum Bid Increment Amount: Rs.25,000/-

SI.No.3: Borrower: Ms.Pushpa Ramachandra Savane, D/o Mr.Ramachandra, Co-Borrower: Ms.Shalini Ramachandra Savane, D/o Mr.Ramachandra, Demand Notice Date: 20-02-2023, Amount claimed as per Demand Notice (Loan Account Nos. 169181000920 & 169181000921) being Rs.1,11,999/- & Rs.5,80,271/- as on 18-02-2023 together with further interest, costs and expenses. Possession Taken Date: 13-09-2023, Present Outstanding Amount: Rs.2,86,907/- & Rs.6,84,598/- as on 07-12-2023.

DESCRIPTION OF PROPERTY: All that piece and parcel of land bearing Corporation House No.562/A admeasuring 35.19 Sq.Mtr together with structure admeasuring 38.116 Sq.Mts, CTS No.1297 Sheet No.21 of Mouza: Bhanukhed, Ward No.65 CIR No.23/26 within the limit of Nagpur Municipal Corporation Tah and Dist Nagpur. Boundaries are as under: East: House of Kisan Vaidya, North: Nallah, West: House of Bakrishna Meshram, South: Road.

RESERVE PRICE: Rs.22,40,00,000/- EMD (10% of Reserve Price): Rs.2,24,00,000/- Minimum Bid Increment Amount: Rs.25,000/-

SI.No.4: Borrower: Mr.Ahmad Manohar Ayachi, S/o Mr.Manohar, Co-Borrower: Mrs.Snehal Ullhas Ayachi, W/o Mr.Ullhas Ayachi, Demand Notice Date: 03-06-2023, Amount claimed as per Demand Notice (Loan Account No.169187000213) being Rs.25,15,448/- as on 02-06-2023 together with further interest, costs and expenses. Possession Taken Date: 13-09-2023, Present Outstanding Amount: Rs.24,63,511/- as on 07-12-2023.

DESCRIPTION OF PROPERTY: ITEM I - SCHEDULE (DESCRIPTION OF PROPERTY) : All that piece and parcel of plot Nos.1036/A/19, 1036/A/20A, 1036/A/21, 1036/A/22 & 1036/A/20 - Land admeasuring 6938.00 Sq.Mtr + 675 Sq.Mtr, Total land admeasuring = 7613.00 Sq.Mtr, together with Multistoried Buildings containing Total 48-3 BHK Apartments viz., A1, A2, A3 & S1-2 BHK Apartments viz., B1, B2 respectively to be constructed thereon which will be more popularly known & styled as "Daffodils", being portion of out of entire 0.81 Hectares, i.e.8100 Sq.Mtr, in Survey No.119-112/2, bearing PH.No.44, City Survey No.640, Sheet No.579/43, Mouza Jalajala, within limits of N.I.T & N.M.C, Tahsil & District Nagpur, and the said piece and parcel of land admeasuring 7613.00 sq.mtr situated in portion of land bearing survey No.119-1121, North: N1149.68 Sq.Mtr, remaining portion of land sold hereunder & thereafter road & Survey No.100, South: Remaining portion of land bearing Survey No.119-1121 & Nallah.

ITEM II - SCHEDULE (DESCRIPTION OF FLAT) : All that RCC Superstructure bearing 403 admeasuring a carpet area of 61.59 sq.mtrs, on the fourth floor wing BL of the building known and styled as PIONEER DAF-FODILS constructed on all that piece and parcel of land admeasuring 7613.00 sq.mtr situated in portion of land bearing survey No.119-112/2, bearing PH.No.44, City Survey No.640, Sheet No.579/43 of Mouza Jalajala within the limits of Nagpur Municipal Corporation, Nagpur Taluk & Dist Nagpur. As per Sale Deed Boundaries as follows: North : Lift and Lobby, East: Flat No.402, West: Open space and thereafter Plot Boundary.

RESERVE PRICE: Rs.36,46,00,000/- EMD (10% of Reserve Price): Rs.3,64,60,000/- Minimum Bid Increment Amount: Rs.25,000/-

For E-Auction procedure, Please Contact Ms.Clousure, Mr.U.Subbarao & Mr.M.Dinesh-8142007033, 8142000601.

For inspection of the property the intending bidders may contact the Branch Lead, Repco Home Finance Limited, Nagpur Branch, on all working days between 10 A.M to 5 P.M. Contact No. 93700-7092.

Authorised Officer,
Repco Home Finance Limited

Date: 15-12-2023

TATA CAPITAL HOUSING FINANCE LIMITED
Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
Branch Address: 2nd Floor, Shree Arcade, House No.186, Plot No. 130/19, Red Cross Road, Gandhi Square, Sadar, Nagpur - 440001

NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower and Co-Borrower or their legal representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 16-01-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any reserve basis, for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any proposals, the property shall be sold by E-Auction at 2.00 PM on 16-01-2024. The sealed envelope containing Demand Draft of EMD for participating in the E-Auction shall be submitted to the Authorised Officer of TCHFL on or before 15-01-2024 till 5.00 PM at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, 2nd Floor, Shree Arcade, House No. 186, Plot No. 130/19, Red Cross Road, Gandhi Square, Sadar, Nagpur - 440001.

The sale of the Secured Asset/Immovable Property will be on "As is where conditions" as per brief particulars described herein below:-

Sr. No. and Branch	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s)/Legal Representative(s) / Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession
1	9191929 Mr. Rajesh Benprasad Balli, Mrs. Renu Rajesh Balli	Rs. 46,93,849/- (Rupees Forty Six Lakh Ninety Three Thousand Eight Hundred Forty Nine Only)	Rs.32,00,000/- (Rupees Thirty Two Lakh Only)	Rs. 3,20,000/- (Rupees Three Lakh Twenty Thousand Only)	Physical

Description of the Immovable Property: Description of the Immovable Property: All that piece and parcel of the Plot No. 42 of Nazul, Adm. 1400 sq. ft., with construction thereon, House No. 418/A/2, Ward No. 57, Kh. No. 62/25, 3/73, 99, 100, 111 & 105 of Mz. Indora, PH.No. 8/11, C. No. No. 531 Sheet No. 237/49, Tah. Dist. Nagpur. The boundaries are as follows: East : Plot No. 43, West: Plot No. 41, North: Road, South: Plot No. 27.

At the Auction, the public generally is invited to submit their bids (s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The Auction will be stopped, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or pro/prop in full to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction.

No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

NOTE: The E-auction of the properties will take place through portal <http://bankauctions.in/> on 16-01-2024 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.

Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immovable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be Rs. 10,000/- (Rupees Ten Thousand Only). 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favouring the TATA CAPITAL HOUSING FINANCE LTD. Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after Auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded to be to the satisfaction of the Authorised Officer to adjust/modify the sale. 7. Inspection of the Immovable Property can be done on 04-01-2024 between 11 AM to 5.00 PM by prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of each day of the 15th day to be a Sunday or other holiday, then on the first day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable, as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on the nature and value, as per table above. The Intending Bidder is advised to make their own independent inquiry regarding encumbrances on the property including statutory liabilities arising of property tax, electricity etc. 12. For any other details or for procedure online during an auction the prospective bidders may contact the Service Provider, Ms. Clousure, Block No.605 A, 6th Floor, Malhavin Commercial Complex, Amerpet, Hyderabad 500038 through its coordinators Mr. Ajit Kumar Das, 8142000625, 8142000661, 8142000662. Email - arjit@bankauctions.in and Email - info@bankauctions.in or Manish Bansal, Email: Manish.Bansal@tatacapital.com. Authorised Officer Mobile No. 8589839958. Please send your query on WhatsApp Number: 9990078689. 13. TDS of 1% will be applicable and payable by the highest bidder above the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/borrower/s and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website <http://url.in/india> for the above details. 15. Kindly also visit the link: <https://www.tatacapital.com/property-disposal.html>.

Disposal Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Sd/-
Authorised Officer
Date: 28-12-2023
Tata Capital Housing Finance Ltd.

केनरा बँक Canara Bank
Regional Office - 1 Recovery Section - 1st Floor, Chandak Bhavan, North Ambazari Road, Shankar Nagar Square, Nagpur - 400010

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.01.2024 by 12.00 pm to 01.00 pm for recovery of below mentioned dues of the of Canara Bank, from respective borrower/ Guarantor mentioned below.

Sr. No.	Name and Address of Borrowers / Guarantors	Type of Properties	Description of Immovable Properties	Possession Symbolic	Reserve Price (Rs.)	EMD Rs.	Amount O/s Liability (Rs.)	Bid Submission Date	Encumbrances
1	Branch - Retail Asset Hub Borrowers - 1) Smt. Surekha Manoj Tinkhede 2) Mr. Sunny Manoj Tinkhede 3) Mr. Manoj Sudhakar Tinkhede All R/a. Plot No. 906, Corporation House No. 3514/A/906, Ashirwad Nagar, Nagpur	Residential House	All that piece of parcel of land and building at Plot No. 906 bearing corporation House No. 3514/A/906, admeasuring 55.74 Sq.Mtr, NIT Sakardara Street Scheme, Ph. No. 39, Sheet No. 14, City Survey No. 1047, Ward No. 20, Ashirwad Nagar, Nagpur, Ta. Nagpur Dist. Nagpur Land No. 3514/A/906, Ashirwad Nagar, Nagpur	Symbolic	Rs. 27,00,000/-	Rs. 2,70,000/-	Rs. 33,19,325/- (Rs. Thirty Three Lakh Nineteen Thousand Three Hundred Twenty Five Only) + Interest Applicable & Other Charges	On or Before 01.24.01.2024 at 5.00 PM, Canara Bank, Retail Asset Hub Branch, Nagpur	Not Known
2	Branch - Khamla, Nagpur Borrowers - 1) M/s. Sharda Collection Plot No. 12, Pragati Sheel Colony, OPP Sai Mandir, Waraha Road Nagpur-440015 2) Prop. Mr. Harish Devicharan Tiwari 21, Pragati Sheel Colony, OPP Sai Mandir, Waraha Road Nagpur-440015	Commercial Shop	All that Piece and Parcel of including superstructure having built up area of 17.10 Sq. Mtr. On Block No. G-02 on Ground Floor, in Mukundnagar Complex situated at Plot No. 55 D, NMC House No. 4017/550, Behind Sri Hariji Tiwari Nagar, Haridwar in the name of Sri Harish S/o. Devicharan Tiwari. Bounded As: East : 01 m. W.Road and parking space, West : 20ft. W.Road, North : N.I.Plot No 55-C, South : N.I.Plot No 55-E.	Symbolic	Rs. 21,00,000/-	Rs. 2,10,000/-	Rs. 31,54,193/- (Rs. Thirty One Lakh Fifty Four Thousand One Hundred Ninety Three Only) + Interest Applicable & Other Charges	On or Before 01.24.01.2024 at 5.00 PM, Canara Bank, Khamla Branch, Nagpur	Not Known
3	Branch - VMIT, Nagpur Borrowers - 1) Mr. Rupesh Yashwantrao Nipane 631A, Matoshree, Near Ramdar Akhada Lalga, Baripara Teljura, Nagpur-440002 Guarantor - 2) Dhanraj Raghunath Bangde 631/1, Matoshree, Near Ramdar Akhada Maskasath, Itwari, Nagpur 440002	2 BHK FLAT	Flat/Apartment No. 2/16, Third Floor covering a built-up area of 61.22 Sq.Mtrs (659 Sq Ft.) & super built-up area of 69.44 Sq Mtrs (747 Sq Ft) of the building unit-02 in the scheme of three building units named and styled as "CHRISTACHARYA APARTMENTS" situated in Muldaryal Jay Out, Talsi Nagar, beside Shant Nagar, Near PWS College Garden, Nagpur 440002, in the Bounded by: East: Road, West: Road, North: P N 261, South: East: Road.	Symbolic	Rs. 24,00,000/-	Rs. 2,40,000/-	Rs. 24,16,568/- (Rs. Twenty Four Lakh Sixteen Thousand Five Hundred Sixty Eight Only) + Interest Applicable & Other Charges	On or Before 01.24.01.2024 at 5.00 PM, Canara Bank, VMIT Branch, Nagpur	Not Known
4	Branch - Gittikhadan, Nagpur Borrowers - 1) Soni Ramawadh Shukla APT. No. T-302, 3rd Floor, Smt Sai Shreya Regency, Plot No. 7, Layout of Rajakim GNS, Rajakim Regency, Opp. Gankul Convent, Collector Colony, Godhara, (Phy), Tah. Nagpur (Gram), Dist. Nagpur, 441501. And Also : Plot No. 22, Anushakti Nagar, Preeti Society, Hazaribhad, Vayusena Nagar, Nagpur 440007 Guarantor - Ramawadh Shukla Plot No.22, Anushakti Nagar, Preeti Society , Hazaribhad, Vayusena Nagar, Nagpur 440007	2 BHK FLAT	All that piece and parcel of undivided 16.31% share and interest in land bearing Plot No. 7, bearing Kharsa No.480 (15, 17 & 20) Old, P.H. No. 22A, admeasuring 144.92 Sq.Mtr, together with construction standing thereon being portion of the land bearing kharsa No.110/2 and 111/1 Ph. No. 44 of Mouza Parsodi bearing Corporation House No.194/68, City Survey No.78, Ward No.74 Ta. And Ot Nagpur Bounded As : Towards the East By : Plot No. 8 of Shri Kharsayya, Towards the West By : Land of Gote layout, Towards the North By : 25 Ft Road, Towards the south By : Galli & Plot of Smt Patwardhan	Symbolic	Rs. 14,90,000/-	Rs. 1,49,000/-	Rs. 20,23,149/- (Rs. Twenty Lakh Twenty Three Thousand One Hundred Forty Nine Only) + Interest Applicable & Other Charges	On or Before 01.24.01.2024 at 5.00 PM, Canara Bank, Gittikhadan Branch, Nagpur	Not Known
5	Branch - Butibori Borrowers - M/s Awi Tech India Pvt Ltd Plot No. 8, Choudhary Layout, 3rd Bus Stop, Gopal Nagar, Maharashtra, In, 440022 Through Its Directors 1) Mr. Manoj Chandrakant Virkhar (Director) Plot No. 8, Gopal Nagar, 3rd Bus Stop, Chaudhary Layout, Opposite Mangalgar Jewellers, Nagpur 440022 2) Mrs.vaisnavi Manoj Virkhar (Director) Plot No. 8, Gopal Nagar, 3rd Bus Stop, Chaudhary Layout, Opposite Mangalgar Jewellers, Nagpur 440022 Guarantor : 1) Mr. Chandrakant Madhavrao Virkhar Plot No. 8, Choudhary Layout, 3rd Bus Stop, Gopal Nagar, Nagpur Maharashtra In, 440022	Residential House	SMT of All that piece and parcel of land bearing Plot No. 8 admeasuring 144.92 Sq. Mtr together with construction standing thereon being portion of the entire land bearing kharsa No.110/2 and 111/1 Ph. No. 44 of Mouza Parsodi bearing Corporation House No.194/68, City Survey No.78, Ward No.74 Ta. And Ot Nagpur Bounded As : Towards the East By : Plot No. 8 of Shri Kharsayya, Towards the West By : Land of Gote layout, Towards the North By : 25 Ft Road, Towards the south By : Galli & Plot of Smt Patwardhan	Symbolic	Rs. 72,06,000/-	Rs. 7,20,600/-	Rs. 56,25,554/- (Rs. Fifty Six Lakh Twenty Five Thousand Five Hundred Fifty Four Only) + Interest Applicable & Other Charges	On or Before 01.24.01.2024 at 5.00 PM, Canara Bank, Butibori Branch, Nagpur	Not Known

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may Canara Bank Mr. Vinod Londhe (Senior Manager) & Mr. Pranay Somkuwar, Contact No. 860590300, 9284314112 during office hours on any working day. Portal of E-Auction: <https://indianbanksale.com>

"ANY PERSON WHO BIDDING A SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF REALIZED VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS".

Date: 27/12/2023
Place: Nagpur

Authorised Officer,
Canara Bank, Nagpur

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